

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

C.P. 30.2001 in
ORIGINAL APPLICATION NO:482/2000

TRIBUNAL'S ORDER

DATED:8.6.2001

Shri G.S. Walia Counsel for the applicant. Shri V.S. Masurkar counsel for the respondents.

2. There are two M.Ps. and C.P.No. 30/2001 listed today. M.P. No. 406/2001 is for condonation of delay in filing M.P. 405/2001, which is for extension of time to implement the judgement dated 16.11.2000 there appears sufficient cause for condonation of delay in moving the application for extension of time, the delay is condoned. M.P. is allowed.

3. In M.P. 405/2001, the respondents has prayed for extension of time to implement the order dated 16.11.2000 by three months with effect from 15.4.2001. The respondents in this application have stated that Accountant General Ahmedabad has approved the PPO in favour of Shri U.B. Solanki, the applicant. According to the ^{respondent} ~~applicant~~, now the Pay and Accounts Office, New Delhi will have to issue payment order, for applicant being entitled to regular pension. It is stated in the application that the office of respondent has issued a letter dated 5.4.2001 to the Pay and Accounts Office, New Delhi with a request to clear the case of applicant at the earliest. It is further stated that the order of the Tribunal, extending the date till 14.4.2001, was also sent with the letter, and a reminder dated 18.4.2001 has been sent for early decision in the matter. It is averred in para 5 of the M.P. that the decision of Pay and Accounts Office, New Delhi is awaited.

B.S.

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4. As we are of the opinion that the implementation of order of this Tribunal has already been delayed but considering the circumstances stated in M.P. No. 405/2001, we consider it to be fit case to direct the Pay and Accounts Officer, New Delhi to dispose of the matter of Shri U.B. Solanki in respect of payment of pension, gratuity, commuted value of pension within a period of one month from the date of production of certified copy of this order.

5. The respondents will also send certified copy of this order to Pay and Accounts Officer, New Delhi with whom the matter is pending, within a period of one week. The M.P. is allowed to the extent that respondents will finalise the pension, gratuity and commuted value of pension of applicant by 14.8.2001.

6. We would not like to pass any order on C.P. today.

7. List the C.P. 30/2001 for orders on 3.9.2001.

7. Copy of the order shall be furnished to the counsel for the parties within 24 hours.

B Bahadur

(B.N. Bahadur)
Member (A)

NS

B. Dikshit

(B.Dikshit)
Vice Chairman

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